## Government of Jammu and Kashmir Department of Law, Justice and Parliamentary Affairs Civil Secretariat Srinagar/Jammu \*\*\*\*\*

Subject:-Litigation Reforms and effective monitoring of Litigation in Union territory of Jammu and Kashmir-Appointment of Officer In charge(OIC) Litigation.

GOVERNMENT ORDER NO:- 1475 - JK (LD ) of 2025 DATED:- 06 - 02 - 2025

Sanction is hereby accorded to the appointment of Dr. Inayat Saleem Fazili, I/c Development Officer, Sericulture Development Department, ISDP Sonwari, as Officer Incharge (OIC) Litigation in case WP(C) No. 2292/2023 titled Shabir Ahmad Lone Vs. Union Territory of J&K and others including Contempt Petition, if any, pending before Hon'ble Supreme Court of India/ Hon'ble High Court of Jammu and Kashmir/Central Administrative Tribunal or any other forum.

The terms and conditions of appointment of the OIC's shall be governed by the provisions of Government Order No.1673-JK(LD) of 2021 dated 24.03.2021.

By order of Government of Jammu and Kashmir.

Sd/-(Achal Sethi)

Secretary to Government

Dated:- 06-02 - 2025

No:-LAW-OIC/02/2025

Copy to the:-

1. Learned Advocate General, J&K.

2. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.

- 3. Joint Secretary(J&K), Ministry of Home Affairs, Government of India.
- 4. Registrar General, J&K High Court, Jammu/Srinagar.
- 5. Principal Secretary to Government, Agriculture Production & Farmers Welfare Department
- 6. Principal Secretary to Hon'ble Chief Justice, High Court of Jammu and Kashmir.
- 7. Director Litigation, Srinagar/ Jammu.
- 8. Law Officer concerned
- 9. Officer In Charge Litigation(OIC).
- 10. Private Secretary to Chief Secretary for information of Chief Secretary
- 11. Private Secretary to Secretary Law.
- 12. Incharge Website.
- 13. Government Order file.
- 14. Concerned file.

(Reyaz Ali Bhat)

Assistant Legal Remembrancer